

GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

**LOKSABHA**  
**UNSTARRED QUESTION NO. 3843**  
ANSWERED ON 08<sup>TH</sup> DECEMBER, 2016

**LAND ACQUIRED FOR DEVELOPMENT OF NHS**

3843. SHRI VIKRAM USENDI:  
SHRIMATI KAMLA DEVI PAATLE:  
SHRI SHIVKUMAR UDASI:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS  
सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) the details of total area acquired for development of National Highways (NHs) in the country during the last three years, NH-wise/State-wise;
- (b) the details of guidelines for acquiring land for the construction of the NHs;
- (c) whether these guidelines are followed by all the agencies while acquiring land, if not, the details of the land acquisition related problems in the country, State-wise;
- (d) whether the farmers have been provided compensation for the land acquired;
- (e) if so, the details thereof and if not, the reasons therefor; and
- (f) the steps taken by the Government in this regard?

**ANSWER**  
THE MINISTER OF STATE IN THE  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI MANSUKH L. MANDAVIYA)

(a) to (f) Land for the construction of National Highways in the country is acquired under the provisions of the National Highways (NHs) Act, 1956, and the compensation is determined in consonance with the applicable provisions of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (RFCTLARR) Act, 2013. The details of land acquired by the National Highways Authority of India (NHAI) and the compensation paid thereto, to the affected persons/farmers during each of the last three years, State-wise, are enclosed as Annexure-I and Annexure-II respectively.

**Annexure- I**

ANNEXURE REFERRED TO IN REPLY TO PARTS (a) TO (f) LOK SABHA UNSTARRED QUESTION NO. 3843 ANSWERED ON 08.12.2016 ASKED BY SHRI VIKRAM USENDI, SHRIMATI KAMLA DEVI PAATLE AND SHRI SHIVKUMAR UDASI REGARDING LAND ACQUIRED FOR DEVELOPMENT OF NHS

Name of States	Year wise Land Acquisition of States for all projects in Ha.		
	2013-14	2014-15	2015-16
Andhra Pradesh	455	153	316
Assam	0	0	0
Bihar	235	351	539
Chhattisgarh	563	66	115
Gujarat	302	151	373
Goa	0	0	0
Haryana	218	87	1662
Himachal Pradesh	159	0	208
Jammu & Kashmir	66	0	12
Jharkhand	37	0	204
Karnataka	668	749	676
Kerala	5	24	40
Madhya Pradesh	1992	883	111
Maharashtra	1336	561	988
Meghalaya	14	13	0
Orissa	236	190	940
Punjab	47	50	233
Rajasthan	458	1723	1264
Tamil Nadu	315	855	325
Uttrakhand	23	89	437
Uttar Pradesh	1227	566	307
West Bengal	299	222	537
<b>Total</b>	<b>8655</b>	<b>6733</b>	<b>9287</b>

ANNEXURE REFERRED TO IN REPLY TO PARTS (a) TO (f) LOK SABHA UNSTARRED QUESTION NO. 3843 ANSWERED ON 08.12.2016 ASKED BY SHRI VIKRAM USENDI, SHRIMATI KAMLA DEVI PAATLE AND SHRI SHIVKUMAR UDASI REGARDING LAND ACQUIRED FOR DEVELOPMENT OF NHS

**Year wise data on compensation paid to affected persons/farmers for all projects**

Name of States	Compensation deposited with Competent Authority(LA) (in Rs. Crore)		
	2013-14	2014-15	2015-16
Andhra Pradesh	450.08	119.21	697.48
Assam	31.03	124.44	4.37
Bihar	525.28	630.82	2112.49
Chhattisgarh	90.71	95.57	78.30
Gujarat	103.55	216.59	260.59
Goa	0.02	0.0	0.0
Haryana	537.03	2210.14	1662.41
Himachal Pradesh	515.64	12.99	920.31
Jammu & Kashmir	129.36	48.37	89.38
Jharkhand	24.35	10.07	1556.20
Karnataka	476.74	736.93	342.08
Kerala	259.21	274.52	154.73
Madhya Pradesh	595.74	0.0	174.47
Maharashtra	925.07	610.29	1908.63
Meghalaya	62.74	24.89	22.81
Orissa	69.68	497.33	520.16
Punjab	30.02	3.63	0.0
Rajasthan	269.59	433.66	531.95
Tamil Nadu	331.75	311.68	674.20
Uttarakhand	59.15	98.31	446.50
Uttar Pradesh	1321.00	1393.17	4949.29
West Bengal	986.13	1174.39	1913.65
<b>Total</b>	<b>7793.87</b>	<b>9027.00</b>	<b>19020.00</b>

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